

**GOVERNMENT OF INDIA
POWER
LOK SABHA**

UNSTARRED QUESTION NO:246
ANSWERED ON:03.07.2009
ALLOCATION OF POWER TO STATES
Pathak Shri Harin

Will the Minister of POWER be pleased to state:

- (a) whether the Union Government has reduced the unallocated quota of power from the Central Generating Stations to different States;
- (b) if so, the details thereof, State-wise and the reasons therefor;
- (c) whether some State Governments including Gujarat have requested the Union Government to reconsider the decision;
- (d) if so, the details thereof; and
- (e) the action taken by the Union Government thereon?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF POWER(SHRI BHARATSINH SOLANKI)

(a) to (e) : The allocation of unallocated power in Central Generating Stations, kept at the disposal of the Government, is made on a dynamic basis generally keeping in view factors like emergent and seasonal nature of the requirement, relative power supply position, utilization of existing generation and power resources, performance and payment capacity etc.

The requests for additional allocation out of unallocated power of Central Generating Stations are received from State Governments from time to time. The quantum of this power being limited and fixed, allocation to one or more beneficiaries necessitates equivalent reduction from other beneficiaries. The states whose allocation gets reduced sometimes request for reconsideration of the decision.

The allocation of power from unallocated power of Central Generating Stations (CGSs) in the Western Region (WR) and Eastern Region (ER) was revised in February, 2006 and power to the tune of 151 MW was allocated to more deficit States/UTs in the Region by reducing the allocation of Gujarat and Goa, due to their relatively comfortable position. Subsequently, keeping in view the request of Gujarat for allocation of additional power and relative power supply position of constituents of Western Region, the unallocated power to Gujarat was enhanced by 5% (around 55 MW) in January, 2007.

The Government of Gujarat had requested for reinstating their unallocated power to the previous level. The reasons for reductions in the allocation had been communicated to the State Government.